

4/10

3-1-96. List before me. for
Ming CA/RA before me.
on 08-2-96

PR

2
mp 29/96
27/96

08/2/96
D.R.

L. M. M. Asthana, learned counsel
for the applicant. None for
respondent. B.L. 29/96 move by
the applicant. Place before
the Hon'ble Bench on 26-2-96
for orders.

AB

DR

26/2/96

Hon. Mr. V.K. Seth, A.M.
Hon. Mr. D.C. Verma, J.M.

for applicant: Sh. M.M. Asthana
for respondents: None
Sh. Asthana stated before
the Bar that in a amicable
settlement are already
settled between the two
sides. The applicant no
longer wishes to press
this on & the same may
be treated as withdrawn
we order accordingly
with no order as to
costs.

RD necessary
for Prav
10/5/96
M.M. Asthana
counsel for Petitioner

Recd Gboy
Raman 73196
CP MURARI
for H.S. Soran Advocate

J.M.

V.K.
A.M.